

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, and 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 260/TT/2026

Date: 03.08.2026

To,

Shri Zafrul Hasan,
General Manager (Commercial),
POWERGRID Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets
Asset-1: Combined Asset of a) 400KV D/C Bhadla (POWERGRID)- Bhadla (RVPNL) Ckt -1 & 2 along with associated bays; b) 1 no. of 400KV, 125 MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Substation; c) 400KV, 500 MVA ICT-2 along with associated bays at Bhadla (POWERGRID) Substation; d) 220KV, Adani Bhadla (Pooling station) line-1 bay at Bhadla (POWERGRID) Substation, Asset-2: 220 KV Surya Urja line-2 Bay at Bhadla (POWERGRID) Substation, Asset-3: 500 MVA ICT-3 along with associated bays at Bhadla (POWERGRID) Substation, Asset-4: 500 MVA ICT-1 along with associated bays at Bhadla (POWERGRID) Substation, Asset-5: 2 nos. 220 kV line bays (205 & 206) at Bhadla (POWERGRID) Substation, Asset-6: 02 no. 400 kV line bays at Bhadla (POWERGRID) Substation, Asset-7: Combined Asset of a) 765KV D/C Bhadla (POWERGRID)- Bikaner (POWERGRID) along with 2 nos. 240 MVAR Switchable Line Reactors along with associated bays at Bhadla (POWERGRID) S/s and 2 nos. 240MVAR Switchable Line Reactors along with associated bays at Bikaner (POWERGRID) S/s; b) 765/400KV, 1500MVA ICT-1, 2 and 3 along with associated bays at Bhadla (POWERGRID) Substation; c) 1 no. of 240MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Substation under "Transmission System for Solar Power Park at Bhadla" in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity

**Regulatory Commission (Terms and Conditions of Tariff)
Regulations, 2019 and Central Electricity Regulatory Commission
(Terms and Conditions of Tariff) Regulations, 2024.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.8.2026

- i. Detailed justification for variation in allowed ACE in the Order Vs ACE claimed of the transmission assets in the instant Petition for the 2019-24 tariff period.
 - ii. Detailed justification for variation in FR apportioned cost Vs estimated competition cost of the transmission assets.
 - iii. Excel form of Tariff calculations for Transmission Asset-4 and Asset-7, as the Petitioner inadvertently uploaded the wrong tariff forms of assets.
 - iv. Provide the following information:
 - a. Form 9-C, Excel sheet for consolidation of loans from each source.
 - v. Details of any LD recovered during the commissioning of the project and its adjustment, if any.
 - vi. Confirm whether there is no further additional information required to be submitted by the Petitioner
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed of based on the information already on record.

Yours faithfully,
Sd/-
(Kamal Kishor)
Deputy Chief (Legal)